

demand is being made for imposing the President's Rule in West Bengal. Let them do it if they can. [Interruptions] This is not the way to behave in the Parliament of India. If you permit this in future, we shall also raise issues of other States in this House [Interruptions]

MR. SPEAKER : Well, what has been raised by Shri Somnath Chatterjee is in line with the procedure which we had to follow on the floor of the House. But this should be recognized with respect to all the cases. You cannot recognize this with respect to the cases coming from one State and you could flout it when the case is coming from other State.

I do agree with Shri Somnath Chatterjee, when he says that in such matters, it is very difficult for the Parliament to come to the correct conclusions. Such matters have to be decided by the court of law and if the police have not taken any action, in such matters, the private complaints can certainly be filed and evidences can be produced in a court of law and a decision can be given. But if you are asking the Parliament to sit as a court and take the decision, it becomes very difficult.

I would appreciate if a matter like this, when it is very wide spread, is mentioned without mentioning the names of the individuals, of the parties because they cannot defend themselves here. If you go beyond that, the very purpose of raising it is lost and then people come to think that it is just a political matter and nothing more than that.

(Interruptions)

SHRI SUDATA MUKERJEE
(Raisang): Sir, I come from the Statez:

MR. SPEAKER: Shri Somnath Chatterjee, you will appreciate that many a times it is not understood by the Members.

SHRIMATI CHANDRA PRABHA URS
(Mysore): Sir, what about sending a Parliamentary Committee?

MR. SPEAKER : I am not sending.

STATEMENT BY MINISTER

Incident of Parading of a Dalit Woman in Dauna Village in Allahabad District of Uttar Pradesh on 21.1.1994

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M.SAYEED): Mr. Speaker, Sir, the matter relating to stripping and parading of a dalit woman in Allahabad district was raised by hon. Members of this House on 23.2.1994. I have obtained a report from the Government of Uttar Pradesh regarding the incident.

According to the State Government's report, one Shrimati Shiv Patia, wife of Shri Moti Lal was forced to parade naked by one Shri Lurkhour Patel and 20-25 other people in village Dauna of P.S. Ghoorpor in Allahabad district. The reason for this most serious offence appears to arise from animosity between the sons of Shri Lurkhour Patel and Shri Moti Lal. Reportedly, an altercation also seems to have taken place between these two boys on 16th January, 1994.

On receipt of information about the incident, a case under Sections 147, 148, 149, 354, 504 and 506 IPC and 3 (1) iii(x) of

the Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act, 1989 was registered. 22 people connected with the incident, including the eight persons named in the FIR have been arrested and chargesheets have been submitted to the Courts on 7.2.1994. Of these 22 persons, eight of the accused have, in addition, also been detained under the NSA. Arms licences of all the accused have been suspended.

The Chairman of the Revenue Board of Uttar Pradesh was deputed to inquire into the matter. He has already submitted his report which is being examined by the State Government.

Action has also been taken against the defaulting police officers. The Additional S.P., the Circle Officer, and four other Police officers have been placed under suspension and the Senior Superintendent of Police of Allahabad has been transferred. Adequate security has been provided for the family of the victims, Financial assistance of Rs. 1,10,000 has been disbursed. The State Government has reported that action has been taken by it to see that this incident which is reported to be confined to a dispute between two families does not emerge into an inter-caste clash. The Deputy Minister in the Ministry of Home Affairs, Shri Ram Lal Rahi, also visited the village on 22.1.1994.

I would like to take this opportunity to assure the Members of this hon. House that the Government views all incidents of this type with most serious concern and has been advising the State Governments, from time to time, regarding the need to take timely preventive, punitive and rehabilitative measures. The Home Minister has also written to the Chief Ministers of various States, including Uttar Pradesh, in this regard. The Home Minister has also particularly addressed a demi official letter

to the Chief Minister of Uttar Pradesh in regard to this case.

Government will continue to closely monitor the incidents of crime against Scheduled Castes, Scheduled Tribes and women and also continue effective coordination with the Ministry of Welfare in this regard.

12.23 hrs.

[English]

RE: ATROCITIES ON WOMEN IN WEST BENGAL- CONTD.

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH): The same should come from the Home Minister about West Bengal. We condemn the incidents in U.P. regarding West Bengal also the Minister should look into the matter.

[Translation]

SHRI RAM VILAS PASWAN (Roder): Mr. Speaker, Sir, I raised this matter on the 22nd instant. This incident in regard to which he has replied, is not an isolate case. Doses such incidents have taken place and Uttar Pradesh is not an exception... [Interruptions]

MR. SPEAKER: I am allowing Shri Guman Mal Lodha.

SHRI GUMAN MAL LODHA (Pali): Mr. Speaker, Sir, when the Allahabad incident took place, I was not allowed to raise the matter. No problem. However, in the light of this report...

MR SPEAKER : You come to the point.